

F.No.450/132 /2004-Cus.IV  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs

November 28,2005

**Subject: Import of livestock products - regarding -**

The undersigned is directed refer to Board's Circular No.43/2001-Cus, dated 6.8.2001 issued in pursuance to the Department of Animal Husbandry and Dairying's notification dated 7th July, 2001 to regulate the import of livestock products as provided therein. The notification *inter-alia* provides that import of livestock products will be allowed through the airports and seaports at Delhi, Mumbai, Kolkata and Chennai only which have Animal Quarantine and Certification Services Stations.

2. Department of Animal Husbandry, Dairying & Fisheries, Ministry of Agriculture has issued a notification S.O. No.770(E), dated 6.6.2005 amending their S.O.655(E), dated 7.7.2001. Accordingly, it has been provided that import of perishable fish items, exclusively meant for human consumption but excluding seed material for breeding or rearing purposes, the import shall be allowed to land at Petrapole, District North 24 Parganas, West Bengal, through land route.

3. Board has considered the matter. In view of the amending notification issued by Department of Animal Husbandry, Dairying & Fisheries, Ministry of Agriculture, import of perishable fish items, exclusively meant for human consumption but excluding seed material for breeding or rearing purposes, shall be allowed at Petrapole, District North 24 Parganas, West Bengal, through land route.

4. Accordingly Board's Circular No.43/2001-Cus. dated 6.8.2001 and instruction issued vide F.No.450/132/2004-Cus.IV, dated 4.01.2005 should be read as amended to above extent.

5. The above instructions may be brought to the notice of the Trade immediately through an appropriate Public Notice.

6. Receipt of this Circular may kindly be acknowledged.